

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:351

ANSWERED ON:21.03.2013

INTER REGIONAL TRANSMISSION CORRIDORS

Shukla Shri Balkrishna Khanderao Balu Shukla;Singh Shri Pradeep Kumar

Will the Minister of POWER be pleased to state:

(a) whether the Government has set up any Power System Development Fund (PSDF) for establishment of inter-regional transmission corridors;

(b) if so, the details thereof along with the manner in which the Government is using/proposes to use the accumulated funds under PSDF;

(c) the details of the proposals of the Government for setting up of power transmission projects /inter-regional transmission corridors across the country along with the quantum of funds to be invested/proposed to be invested therein and their scheduled commissioning, project and State- wise; and

(d) the steps taken/being taken by the Government for providing the surplus power of some States to the power deficit States?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 351 TO BE ANSWERED IN THE LOK SABHA ON 21.03.2013 REGARDING INTER-REGIONAL TRANSMISSION CORRIDORS.

(a) & (b) Central Electricity Regulatory Commission (CERC) has specified regulations, namely Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2010 and constituted a fund called the `Power System Development Fund`.

As per the provisions of various regulations issued by the Commission, there are provisions of `Congestion Charge Account` in the Central Electricity Regulatory Commission (Measures to relieve congestion in real time operation) Regulations, 2009, `Unscheduled Interchange Pool Account Fund` in the Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009 and `Reactive Energy Charges Account` in the Indian Electricity Grid Code, 2006, specified by the Commission. The relevant regulations provide that accounts of these regulatory funds may be maintained by any other entity as the Commission may, by notification direct from time to time. These accounts were being maintained and operated by the Regional Load Despatch Centres (RLDC). Power System Development Fund (PSDF) has been conceived to put together the surplus available in these regulatory accounts.

As per CERC (Power System Development Fund), Regulations, 2010, PSDF is to be utilized for the purposes permissible under the relevant regulations specified by the Central Commission. The relevant extract of the provisions of respective regulations indicating the type of the scheme which can be funded is at Annex-I.

The procedure for operationalisation of this fund is under process.

(c) The programme for the transmission system as per the perspective plan for 12th Plan period is given in the table below:

Sl.No. Voltage level Expected addition during 12th Plan Period

Transmission Lines(ckm) Sub stations
(MVA)

AC System:

1	220 kV	35000	76000
---	--------	-------	-------

2	400 kV	38000	45000
---	--------	-------	-------

3	765 kV	27000	149000
---	--------	-------	--------

Total (excluding HVDC system)		100000	270000
-------------------------------	--	--------	--------

HVDC System:		7440	12750
--------------	--	------	-------

Total fund requirement for development of transmission system during 12th Plan is estimated to be of the order of Rs. 2,00,000 Crore. The list of inter regional transmission links planned to be added during 12th Plan period is given at Annex-II.

(d) There is an overall shortage of power in most of the States in the country. The shortage of power varies from State to State on month to month and day to day basis depending upon the demand and availability of power. Surplus power accrues in some of the States on seasonal basis or for a few days in a month or for certain hours in a day/year, depending upon the requirement and availability of power during the period. The States generally dispose off the surplus power through power exchanges, trading licensees and bilateral agreements.

The steps initiated by the Government for utilization of the surplus power in the power deficit States inter-alia include (i) synchronous inter-connection of Southern Grid with the NEW Grid, (ii) creation of additional inter-regional transmission capacity of 38,000 MW during the 12th Plan, (iii) strengthening/development of inter-State transmission lines including high capacity transmission corridors for transfer of power from generation rich areas to power deficit areas, (iv) setting up of power exchanges, (v) regulations for operationalisation of open access, etc.